CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

05.10.2012

CP 33/2012 (OA No. 281/2009)

Mr. R.K. Sharma, Counsel for applicant.

Mr. Anupam Agarwal, Counsel for respondents.

The respondents in pursuance to the direction issued by this Tribunal vide order dated 29.07.2011 passed in OA No. 281/2009 have passed an order/compliance report dated 09.11.2011 (Annexure CP/6).

Learned counsel for the applicant submits he is not satisfied with the compliance report dated 09.11.2011 as the applicant is getting retrial benefits from 01.08.2008 whereas the monetary retrial benefits has been accepted from 30.03.2011. He further submits that the respondents have failed to pass any order with regard to the intervening period with effect from 01.08.2008 to 30.03.2011. Therefore, he is aggrieved that compliance has not been made in view of the direction issued by this Tribunal vide order dated 29.07.2011 passed in OA No. 281/2009.

Having considered the order/compliance report dated 09.11.2011, we are of the view substantial compliance has been made by the respondents in view of the directions issued by this Tribunal vide order dated 29.07.2011 passed in OA No. 281/2009. Since the substantial compliance has been made by the respondents, the present Contempt Petition becomes infructuous and the same is dismissed. Notices issued to the respondents are hereby discharged. However, the applicant is at liberty to redress his grievances before the appropriate forum.

Anil Kumar)
(Anil Kumar)
Member (A)

(Justice K.S.Rathore) Member (J)

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